IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE TWENTY FIRST DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SRI JUSTICE T.VINOD KUMAR

CONTEMPT CASE NO: 2446 OF 2023

Contempt case filed under Sections 10 & 12 of Contempt of Courts Act to punish the respondent herein for willfully and deliberately, violating the orders of the High Court dated 08.08.2023 passed in W.P.No.20892 of 2023.

Between:

G. Rajender, S/o Ramanna, Age 42 Years, Caste. S.T., Occ. Senior Officer Grade-II, District Manager, Medchal-Malkajgiri District, Telangana State.

AND **...PETITIONER**

Shri. G. Veerapandian, I.A.S., aged about 51 years, Vice Chairman and, Managing Director, to the Andhra Pradesh Civil Supplies Corporation Limited , Ashok Nagar, Bandar Road, Vijayawada, Andhra Pradesh

...RESPONDENT

Counsel for the Petitioner: SRI PRABHAKAR CHIKKUDU

Counsel for the Respondent: SRI P. HEMACHANDRA

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE T.VINOD KUMAR

CONTEMPT CASE No.2446 of 2023

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Prabhakar Chikkudu, learned counsel for the petitioner, fairly submits that order passed by the Writ Court in W.P.No.20892 of 2023, dated 08.08.2023, has been complied with and therefore, this petition may be disposed of by reserving liberty to the petitioner to challenge the speaking order and the consequential order in appropriate proceedings.

2. Accordingly, the Contempt Case is **disposed of**, with the liberty as prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- K. SAILESHI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

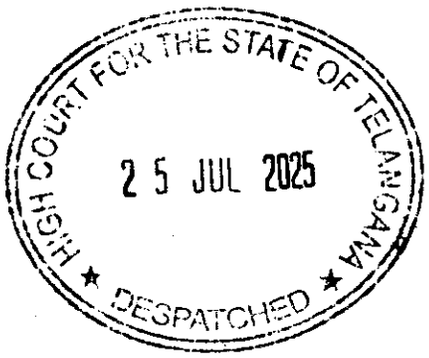
To,

1. One CC to Sri Prabhakar Chikkudu, Advocate [OPUC]
2. One CC to Sri P. Hemachandra, Advocate [OPUC]
3. Two CD Copies

Plp/gh

HIGH COURT

DATED:21/03/2025



ORDER

CC.No.2446 of 2023

DISPOSING OF THE
CONTEMPT CASE

(5)
06/6/25